



CNR: KAHC010436382026

NC: 2026:KHC:41246
CRL.P No. 9286 of 2026

**IN THE HIGH COURT OF KARNATAKA AT BENGALURU
DATED THIS THE 5TH DAY OF AUGUST, 2026
BEFORE**

**THE HON'BLE MR. JUSTICE S VISHWAJITH SHETTY
CRIMINAL PETITION NO. 9286 OF 2026**

BETWEEN:

BOREGOWDA K M
S/O LATE K B MUGAPPA
AGED ABOUT 63 YEARS
RESIDING AT NO.562/2
KETUPURA VILLAGE,
SOSALE HOBLI,
T NARASIPURA TALUK,
PIN CODE 577530

...PETITIONER

(BY SRI. RAJU C.N.,ADVOCATE)

AND:

STATE BY
BANNUR POLICER MYSORE
REPRESENTED BY SPP
HIGH COURT OF KARNATAKA,
BENGALURU 560 001

...RESPONDENT

(BY SRI. RANGASWAMY.R, HCGP)

THIS CRL.P IS FILED U/S 439 CR.PC (FILED U/S 483 BNSS) PRAYING THAT PLEASED TO ENLARGE THE PETITIONER ON BAIL IN CR.NO.121/2026 OF BANNUR POLICE MYSORE ON THE FILE OF PRL.CIVIL JUDGE (JR.DN) AND J.M.F. COURT T.NARASIPURA MYSORE FOR THE OFFENCE P/U/S 126(2),352,115(2),109 OF BNS BY ALLOWING THIS PETITIONTHE VI ADDL.DIST. AND SESSIONS JUDGE, MYSURU.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

Digitally signed
by NANDINI M
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Location: HIGH
COURT OF
KARNATAKA



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CORAM: HON'BLE MR. JUSTICE S VISHWAJITH SHETTY

ORAL ORDER

1. Accused in Crime No.121/2026 registered by Bannur Police Station, Mysuru, for the offences punishable under Sections 126(2), 352, 115(2) and 109 of BNS, 2023, is before this Court in this petition filed under Section 483 of BNSS, 2023, seeking regular bail.
2. Heard the learned counsel for the parties.
3. FIR in Crime No.121/2026 was registered by Bannur Police Station, Mysuru, against the petitioner herein based on the first information dated 04.05.2026 received from Vijay Kumar, who is the injured victim in the present case. During the course of investigation, petitioner was arrested on 05.05.2026 and remanded to judicial custody. His bail application filed before the jurisdictional Sessions Court in Crl.Misc.No.742/2026 was rejected on 09.06.2026. Therefore, he is before this Court.
4. Perusal of the material on record would go to show that there is some dispute between the two parties with regard to



certain immovable properties. It is in this background, on the alleged date of incident, petitioner after quarreling with the alleged victim had assaulted him with a sickle. In the FIR, in addition to the offence punishable under Section 109 of BNS, 2023, the offence punishable under Section 115(2) of BNS, 2023, is invoked, which would suggest that the victim has suffered only simple injuries in the incident in question. Even otherwise, the material on record would go to show that the alleged victim had personally appeared before the police station and submitted his first information, which has resulted in registering FIR in the present case. Petitioner aged 63 years is an agriculturist by avocation and he has no other criminal antecedents. He is in custody for the last three months. Investigation of the case is completed. Accordingly, the following order:-

5. The petition is allowed. The petitioner is directed to be enlarged on bail in Crime No.121/2026 registered by Bannur Police Station, Mysuru, for the offences punishable under Sections 126(2), 352, 115(2) and 109 of BNS, 2023, subject to the following conditions:



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- a) Petitioner shall execute a personal bond for a sum of Rs.1,00,000/- with two sureties for the likesum, to the satisfaction of the jurisdictional Court;
- b) The petitioner shall appear regularly on all the dates of hearing before the Trial Court unless the Trial Court exempts his appearance for valid reasons;
- c) The petitioner shall not directly or indirectly threaten or tamper with the prosecution witnesses;
- d) The petitioner shall not involve in similar offences in future;
- e) The petitioner shall not leave the jurisdiction of the Trial Court without permission of the said Court until the case registered against him is disposed off.

Sd/-
(S VISHWAJITH SHETTY)
JUDGE